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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

| <b>.</b> | J. —     | ,      |     |      |
|----------|----------|--------|-----|------|
| OA X     | <u> </u> | XX No. | 602 | 1991 |

HARBANS SINGH

Shri Shankar Raju.

APPLICANT (S)

shri M.B. KaushaYERSUShr.

RESPONDENT (S)

COUNSEL

| Date   | Office Report                           | Orders   |
|--------|---|--|
| .1992. | · * * * * * * * * * * * * * * * * * * * | Petitioner through counsel<br>Shri Shanker Raju.   |
| a.,    | ·                                       | Learned counsel for the petitioner   |
| *      |   | submits that the judgment of the Tribunal has  |
|        | •                                       | been complied with after filing of the C.C.P.  |
|        | •                                       | and, therefore, he desires to withdraw the C.C.P.  |
|        |   | Hence, C.C.P. is dismissed as withdrawn.  (I.K.RASGOTRA)  (V.S.MALIMATH)  MEMBER (A)  CHAIRMAN |

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